

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

C. P. No. 15/04/2015

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

NAME OF THE COMPANY: M/s. Hero Moto Corp. Ltd.

SECTION OF THE COMPANIES ACT: 59

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Vandana S Bhandari for Petitioner
Mr. P. K. Mittal and Ms. Adarika Ghose for Respondent

Order

Ld. Counsel for the Respondent submits that original share certificates have been handed over to the petitioner and the dividend due in the interim period has also been credited to the account of the petitioner. This fact has been confirmed by the Ld. Counsel for the Petitioner.

As the prayer of the petitioner is fully satisfied. Disposed off accordingly.

sd/-
(Ina Malhotra)
Member (J)